

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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**Subject: Compliance of directions rendered by the Hon'ble Supreme Court of India vide its Judgment dated 15.12.2025, passed in Criminal Appeal No. 2973 of 2023 titled "Manojbhai Jethabhai Parmar (Rohit) Vs. The State of Gujarat".**

## CIRCULAR

No: 03 - of 2026/RG

Dated: 30.01.2026

Whereas, the Hon'ble Supreme Court of India vide Judgment dated 15.12.2025, passed in **Criminal Appeal No. 2973 of 2023 titled "Manojbhai Jethabhai Parmar (Rohit) Vs The State of Gujarat"**, while observing that a more structured and uniform practice must be adopted to enhance the legibility of criminal judgments, has passed certain directions aimed at ensuring a systematic presentation of evidence that enables efficient appreciation of the record, and to institutionalize a standardized format for cataloguing witnesses, documentary evidence, and material objects, which will serve to facilitate better comprehension and immediate reference for all stakeholders, including the Appellate Courts.

In furtherance of the same, Hon'ble the Chief Justice, High Court of J&K and Ladakh has been pleased to issue following **Directions** for strict adherence by all trial Courts of the UTs of J&K and Ladakh:-

### 01. Preparation of Tabulated Charts in all the judgments:

**1.1 All trial Courts dealing with criminal matters shall, at the conclusion of the judgment, incorporate tabulated charts summarizing: -**

- a. Witnesses examined,
- b. Documents exhibited, and
- c. Material objects (muddamal) produced and exhibited.

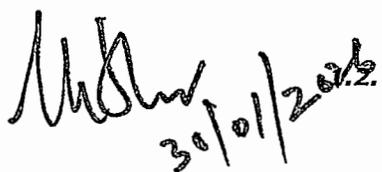
**1.2. These charts shall form an appendix or concluding segment of the judgment and shall be prepared in a clear, structured and easily comprehensible format.**

### 2. Standardized Chart of Witnesses

**2.1. Each criminal judgment shall contain a witness chart with at least the following columns:**

- a. Serial Number
- b. Name of the Witness
- c. Brief Description/Role of the Witness, such as: Informant, Eye-witness, Medical Jurist/Doctor, Investigating Officer (I.O.), Panch Witness, etc.

**2.2. The description should be succinct but sufficient to indicate the evidentiary character of the witness. This structured presentation will allow quick reference to the nature of testimony, assist in locating the witness in the record, and minimize ambiguity.**

  
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### 2.3. Specimen Chart for Witnesses Examined

Prosecution Witness No.	Name of Witness	Description
1	Mr. X	Eye-witness
2	Mr. Y	Witness of last seen circumstance
3	Ms. Z	Medical Jurist
4	Mr. A	Investigating Officer
5	Mr. B	Complainant/First Informant

### 3. Standardized Chart of Exhibited Documents

3.1 A separate chart shall be prepared for all documents exhibited during trial. This chart shall include:

- Exhibit Number;
- Description of document;
- The Witness who proved or attested the document.

3.2 Illustratively, the description may include: FIR, complaint, panchnamas, medical certificates, FSL reports, seizure memos, site plans, dying declarations, etc.

3.3 The requirement of specifying the witness who proved the document ensures traceability of proof and assist the Court in appreciating compliance with the Indian Evidence Act, 1872/Bharatiya Sakshya Adhinyam, 2023.

#### 3.4. Specimen Chart for Exhibited Documents

Exhibit No.	Description of the Exhibit	Proved by/Attested by
1	Inquest Panchnama/Memo	PW-1
2	Recovery Panchnama/Memo	PW-2
3	Arrest Memo	PW-3
4	Post-mortem Report	PW-4
5	FSL Report	PW-5

### 4. Standardized Chart of Material Objects/Muddamals

4.1 Whenever material objects are produced and marked as exhibits, the trial Court shall prepare a third chart with:

- Material Object (M.O.) Number;
- Description of the Object;
- Witness who proved the Object's Relevance (e.g. weapon, clothing, tool, article seized under panchnama, etc.)

4.2. This enables clarity regarding the physical evidence relied upon.

#### 4.3. Specimen Chart for Material Objects/Muddamals

Material Object No.	Description of the Exhibit	Proved by/Attested by
1	Weapon of Offence	PW-1
2	Clothing of accused/victim	PW-2
3	Mobile Phone/Electronic Object	PW-3
4	Vehicle	PW-4
5	Purse/earrings/identity card	PW-5

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### 5. Special Provisions for Cases Involving Voluminous Evidence

5.1. In complex cases, such as conspiracies, economic offences or trials involving voluminous oral or documentary evidence, the list of witnesses and exhibits may be substantially long. Where the number of witnesses or documents is unusually large, the trial Court may prepare charts only for the material, relevant, and relied-upon witnesses and documents, clearly indicating that the chart is confined to such items. This ensures that the charts

remain functional reference tools rather than unwieldy compilations.

**6. Application to Defence Witnesses and Evidence**

**6.1. The aforesaid directions shall apply, mutatis mutandis, to all witnesses examined and all evidence adduced by the defence.**

**7. Adoption of Specimen Format and Permissible Deviations**

**7.1. The specimen charts provided herein shall ordinarily serve as the standard format to be followed by all trial Courts of the UT of J&K and Ladakh.**

**By Order.**



**(M.K. Sharma)**

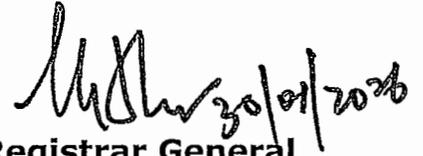
**Registrar General**

**Dated:- 30.01.2026**

**No:- 4104-53 RG/GS**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship;
2. Secretary to Hon'ble Mr/Mrs. Justice \_\_\_\_\_;  
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu for information;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
..... for information.
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information/ necessary action and with the request to get the same circulated amongst the judicial officers working under their respective jurisdiction(s), for necessary compliance at their end;
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
9. Joint Registrar, Legal Section, High Court of J&K and Ladakh for information and necessary action with the direction to ensure that a report regarding compliance of directions contained in the circular is duly submitted to the Hon'ble Supreme Court if required.
10. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.



**Registrar General**